

1	2	3	4	5
26.	Dadra and Nagar Haveli	19	7	12
27.	Maharashtra	24307	14020	10287
28.	Andhra Pradesh	30218	16264	13954
29.	Karnataka	12270	6436	5834
30.	Goa	247	131	116
31.	Lakshadweep	2	0	2
32.	Kerala	4023	2397	1626
33.	Tamil Nadu	6814	3789	3025
34.	Puducherry	99	54	45
35.	Andaman and Nicobar Islands	56	22	34

Skill development through NSCFDC

2039. DR. R. LAKSHMANAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the steps taken through the National Scheduled Castes Finance and Development Corporation (NSCFDC) for developing the skills of Scheduled Caste youth particularly in Tamil Nadu; and

(b) the details of youth who are profitably employed after skill development training organised by NSCFDC during the last three years in that State?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) National Scheduled Castes Finance and Development Corporation (NSCFDC) is a Central Public Sector Enterprise under the Ministry of Social Justice and Empowerment, Government of India. NSCFDC sponsors Skill Development Training Programmes for implementation in various States including Tamil Nadu, for developing the skills and providing employment opportunities to unemployed youths belonging to the Scheduled Castes living below Double the Poverty Line (DPL) (presently, annual family income upto ₹ 98,000 in rural areas and ₹ 1,20,000 in urban areas).

Under NSCFDC's scheme of skill development, 100% course fee and stipend @ ₹ 1500/- per month for non-residential training is provided to the trainees. All NSCFDC sponsored skill training programmes are National Skill Qualification Framework (NSQF) compliant and conform to the Common Norms for Skill Development Schemes.

(b) The number of persons provided skill development training in the State of Tamil Nadu and details of employment (Wage/Self) during the last three years is as given below:—

Financial Year	No. of Persons trained	Employment		
		Wage Employed	Self Employed	Total
2014-15	708	295	236	531
2015-16	1,213	542	136	678
2016-17	1,213	950	83	1,033
TOTAL	3,134	1,787	455	2,242

Implementation of Jadhav guidelines for allocation of funds

2040. SHRI C. P. NARAYANAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Ministry of Finance directives issued on 23rd August, 2016, to follow Jadhav guidelines for allocation of proportionate funds for SC or ST welfare schemes, 4.63 per cent for SCs and 2.39 per cent for STs, are implemented;

(b) in what manner it has been done; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): (a) to (c) As per the Expenditure Budget Statement 2017-18, an amount of ₹ 52392.55 crore and ₹ 31919.5 crore has been allocated under the Allocation for Welfare of Scheduled Castes and Allocation for Welfare of Scheduled Tribes which is 20.20% and 10.74% respectively of the total allocation for Centrally Sponsored Schemes and Centrally Sector Schemes of the identified schemes of the identified Ministries/Departments.

The allocation for Scheduled Castes/Scheduled Tribes have been worked out keeping the percentage of allocation by the Ministries/Departments prescribed as per the guidelines of Dr. Narendra Jadhav Committee constituted by the erstwhile Planning Commission.

Empowering Disabled Persons

2041. SHRI RIPUN BORA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be please to state:

(a) whether Government has adopted Incheon Strategy to empower persons with disability, as per UN Objective;